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Title: Need to implement the decision of Central Board of Trustees of the Employees Provident Fund Organisation for restoration of full pension after commutation.

SHRI N. K. PREMACHANDRAN (KOLLAM): Hon. Speaker, Sir, my submission is regarding the Employees Provident Fund pensioners under Employees' Pension Scheme of 1995. I am seeking a very specific reply from the Minister concerned or from the Government. You may kindly see that it is an assurance given in the Parliament. It was an assurance given in the consultative committee by the hon. Minister. The Central Board of Trustees of the Employees Provident Fund Organisation decided on 21st August 2019 in Hyderabad that all the pensioners who have commuted pension from their amount will be restored full pension after 15 years of their commutation. The hon. Minister of Labour and Employment Shri Santosh Gangwar was chairing the Central Board of Trustees who decided to restore the full pension after 15 years from the date of pension on 21st August 2019 in Hyderabad. So far, the decision has not been implemented by the Employees Provident Fund Organisation. The Chief Provident Fund Commissioner is not willing to implement the decision of the Government. It is a matter to be seriously considered by the Government. I urge upon the Government to immediately implement the decision of the Central Board of Trustees of EPFO. This is benefitting 3.6 lakh provident fund pensioners in the country. Unfortunately, the Chief Provident Fund Commissioner is taking an anti-labour and anti-

people approach. I urge upon the Ministry to immediately implement the decision of the Central Board of Trustees taken on 21st August 2019.

माननीय अध्यक्ष : श्री कुलदीप राय शर्मा को श्री एन. के. प्रेमचन्द्रन द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है ।